

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA (Diary) No. 223/2024 in Petition (Diary) No. 201/2024

Subject : Application seeking urgent listing of Petition bearing Diary No. 201 of 2024, on behalf of ReNew Surya Ojas Private Limited.

Petitioner : ReNew Surya Ojas Private Limited (RSOPL)

Respondents : Southern Regional Power Committee and Ors.

Date of Hearing : **1.5.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RSOPL
Shri Girik Bhalla, Advocate, RSOPL
Ms. Anamika Rana, Advocate, RSOPL

Record of Proceedings

Learned counsel for the Petitioner, ReNew Surya Ojas Private Limited (RSOPL), submitted that the present application has been moved by the Petitioner seeking urgent listing of the Petition (Diary) No. 201 of 2024 wherein the Petitioner is challenging the levy of penalty by Respondent No.1, SRPC for deviation in infirm power being scheduled. Learned counsel submitted that SRPC and the Southern Regional Load Despatch Centre are erroneously levying the deviation charges upon the Petitioner as a 'general seller' under Regulation 8(3) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2022, when in fact, the Petitioner is liable to pay the deviation charges as applicable to 'WS seller.' Learned counsel further submitted that given the threat of initiation of coercive steps, the Petitioner is making the payment of such deviation charges on a weekly basis, under protest and is, accordingly, requesting for an interim direction that no coercive steps be taken against the Petitioner towards recovery of deviation charges till the final adjudication of the case while the Petitioner will continue to make payment basis the deviation charges as applicable to WS seller.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice in Petition (Diary) No. 201/2024.
- (b) Respondents to file their respective replies, if any, within three days with a copy to the Petitioner, who may file its rejoinder within two days thereafter.

3. The Petition (Diary) No. 201/2024 will be listed for hearing on **8.5.2024**. Consequently, IA (Diary) No. 233/2024, having served its purpose, stands disposed of.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**